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## (2012) 03 JH CK 0055

## **Jharkhand High Court**

Case No: Writ Petition (C) No. 1161 of 2012

Anand Kumar Gope and Others

**APPELLANT** 

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**Ghanshyam Gope and Others** 

**RESPONDENT** 

Date of Decision: March 19, 2012

**Acts Referred:** 

• Civil Procedure Code, 1908 (CPC) - Order 18 Rule 17

**Citation:** (2012) 3 JCR 466

Hon'ble Judges: Poonam Srivastava, J

Bench: Single Bench

Advocate: Munna Lal Yadav, for the Appellant;

Final Decision: Dismissed

## **Judgement**

## @JUDGMENTTAG-ORDER

Mrs. Poonam Srivastav, J.

Heard Learned Counsel appearing on behalf of the petitioners. The petitioners are aggrieved by order dated 07.01.2009 passed by the Sub-Judge-VI, Hazaribagh in Title Suit No. 30 of 1989 rejecting the application preferred at the instance of intervenor-petitioners on 17.09.2008 and also order dated 18.01.2012 passed by the District Judge, Hazaribagh, in Misc. Appeal No. 02 of 2009 confirming the aforesaid order.

2. Suit was instituted in the year 1989 vide Title Suit No. 30 of 1989. The petitioners moved an application to array them as parties intervener, which was rejected, but the said order was set at naught in C.R. No. 427 of 2001, Ghanshyam Gope v. Rajendra Gope & Ors. vide order dated 31.1.2002 and the petitioner was allowed to be arrayed as defendant in the suit. Thus, evidently, the petitioners were permitted to join the proceedings in the month of January, 2002. Thereafter, the application under Order XVIII, Rule 17, CPC, was moved on 17.9.2008 evidently after a long lapse of time.

- 3. I have perused the impugned orders. Specific finding is that the petitioners after filing the written statement waited for a considerable long time for recalling the witnesses examined by the respondents. Since the petitioners failed to appear in the Court for considerable length, the Court below had no other option, but to dismiss the petition of intervenors filed on 17.09.2008. The second application was moved for recalling the aforesaid order and also to permit them to examine the witnesses, which was rejected by the impugned order and confirmed in Misc. Appeal No. 02 of 2009.
- 4. I have gone through the entire record and considered the arguments of the Learned Counsel I am not impressed because evidently the claim of the petitioners was dismissed by the Courts below giving appropriate opportunity. When the first application came before the learned Sub-Judge, plaintiffs and defendants were present before the Court, but the intervenor was absent. It has also been noticed by the Court below that continuance of absence is only with a view to delay the proceeding.
- 5. In my opinion, the application was rightly rejected, because the suit is pending since the year 1939. Intervenor cannot stall the proceedings of the suit at his whims and fancy. The intervenor was allowed to be arrayed as a party and thereafter he absent himself from the proceedings. Thus the consequent result is delay in disposal of the suit. There is no merit in the writ petition. I am in complete agreement with the impugned order, which is a reasonable and justified. The writ petition is accordingly, dismissed.